

Arbitration No. 09/2020
Mrs.Dr.Manju Nimesh
and anr. **Vs.** Mr.Ajay
Nayyar and Ors.

07.08.2020

**Pr: Sh.C.S.Gupta, Ld.counsel for both the
petitioners.**

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(Mobile No.of Id.counsel: 9891759630)

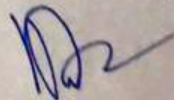
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Separate rejoinders to the reply of

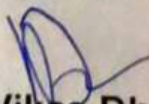


respondents no.1,2 and 3 and 4 alongwith a separate request for physical hearing received on court email ID and the same have been put before the undersigned through email.

Ld.counsel for applicants/petitioners is directed to file hard copy of the rejoinder within 15 days from the re-opening of courts.

On telephonic inquiry made from opposite parties, they have stated that they have no objection to the grant of adjournment for physical hearing in court. Accordingly, adjournment sought is granted and today's proceeding through Video Conferencing is dispensed with.

Put up on 26.08.2020 for arguments.



**(Vikas Dhull)
ADJ-01, West,
THC, Delhi**